

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD**

Original Application No.021/513/2018

Date of Order : 08.06.2018

Between :

S. Raghuveer,
S/o. Late S. Ch. Maruthi Rao,
Aged about 47 years,
Occ: Chief Ticket Inspector/ SC, Gr. 'C',
Secunderabad Division,
South Central Railway,
Secunderabad.

... Applicant

And

1. Union of India rep. by its
General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad.
2. M. Guna Sekharam,
S/o. Not known,
Aged about 57 years,
Occ: Principal Chief Commercial Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
3. The Additional Divisional Railway Manager,
Appellate Authority,
Secunderabad Division,
South Central Railway,
Sanchalan Bhavan, I Floor,
Secunderabad.
4. The Senior Divisional Commercial Manager,
Secunderabad Division,
South Central Railway,

Sanchalan Bhavan, I Floor,
Secunderabad.

... Respondents

Counsel for the Applicant
Counsel for the Respondents

... Mr. J.M. Naidu
... Mrs. Vijaya Sagi, SC for Rlys.

CORAM:

Hon'ble Mr.Justice R.Kantha Rao ... ***Judl. Member***

ORAL ORDER

{ As per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

This O.A. is filed without availing the remedy of appeal. The Applicant is, therefore, directed to prefer an appeal before the appellate authority and the appellate authority shall consider all the contentions raised by the Applicant and pass appropriate order within a period of three months from the date of filing of the appeal.

2. The O.A. is accordingly disposed of at the stage of admission with the above said direction. No order as to costs.

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

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